

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**C.P.No. 84 (ND) 2017**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
15.12.2017**

**NAME OF THE COMPANY: K.L. Malik Vs. V/s K.L. Malik and Sons Pvt.  
Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 241/242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s): Mr. Mayank Bughani, Advocate

For the Respondent (s): None

**ORDER**

Mr. Atul Malik, s/o Respondent no. 3 is present in Court as his Advocate is stated to be busy in another court. Though it is contended by the Ld. Counsel for the Petitioner that no compromise has been effected, it is submitted on behalf of R-3 that they were never approached for talks. Further, they are ready to redress the grievances of the Petitioner. These were basically two fold i.e. appointment of R-5 on the Board of Directors so that there is proper representation on the Board in respect of the parties and secondly recall of the resolution for issuance and allotment of Rights Issue. The said resolution had been stayed by this Bench vide its interim order.

Mr. Atul Malik submits that they have no objection to the resolution dated 30.12.2016 being set aside nor in appointing R-5 on the Board.

(Lekhraj Singh)



Let an affidavit of the concerned respondents be filed.

To come up on 19<sup>th</sup> December, 2017.

-s-d-1

**(S. K. Mohapatra)**  
**Member (T)**

-s-d-1

**(Ina Malhotra)**  
**Member (J)**